

CENTRAL ADMINISTRATIVE TRIBUNAL, CIRCUIT BENCH, GWALIOR

Original Application No. 186 of 2002

Gwalior, this the 16th day of July 2003

Hon'ble Shri Kuldip Singh, Judicial Member
Hon'ble Shri Anand Kumar Bhatt, Administrative Member

S.L. Johri aged about 61 years
son of Shri Krishna Johri retired
ADF (CC Eng.) Diesel Shed, Jhansi
C/o. M.K. Soni, near Star Industries,
Civil Lines, Datia (M.P.). ... Applicant

(By Advocate - Shri R.G. Soni)

V e r s u s

1. Union of India, through General Manager, Central Railway, Mumbai CST. ... Respondents
2. Divisional Railway Manager, Central Railway, Jhansi. ... Respondents

O R D E R (Oral)

By Kuldip Singh, Judicial Member -

On 23/04/2003 when the case was taken up the learned counsel for the applicant sought adjournment to explain the delay in filing the original application as the cause of action arose in the year 1989. However the learned counsel for the applicant submitted that the applicant has filed an original application which was registered as OA No. 77/1999 and was decided on 24th November 1999, wherein directions were given to the respondents to pass a speaking order on the representations made by the applicant. The applicant thereafter filed a contempt petition which was decided on 1st December 2000 as infructuous because the applicant was duly informed that a speaking order has been passed on 19/20.11.2000. The present original application has been filed on 5th March 2002. We find that the OA has been filed

[Signature]

after about 1 year 4 months from the date of passing of the order dated 19/20.11.2000 by the respondents, on the representation of the applicant.

2. Hence we find that the Original Application filed is hopelessly barred by time and the same is dismissed.

Anand Kumar Bhatt
(Anand Kumar Bhatt)
Administrative Member

Kuldeep Singh
(Kuldeep Singh)
Judicial Member

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